

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

 **BOMBAY BENCH**  
CIRCUIT SITTING AT NAGPUR

O.A. No. 242/92

198

T.A. No. -----

DATE OF DECISION 20-1-93

Rambhau K.Devikar

Petitioner

Mr.R.S.Charpe

Advocate for the Petitioner(s)

Versus

DRM,SE Rly.Nagpur

Respondent

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Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr.

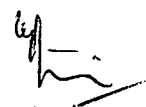
M.Y.Priolkar, Member(A)

The Hon'ble Mr.

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1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

MD

  
(M.Y.PRIOLKAR)  
M(A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

O.A.242/92

Rambhau s/o.Kanhuji Devikar,  
R/o. Udaram Bawa Math,  
Golibar Chowk,  
Nagpur.

.. Applicant

-versus-

Divisional Railway Manager,  
Divisional Office,  
South Eastern Railway,  
Sitabuldi Rly.Station,  
Nagpur.

.. Respondent

Coram: Hon'ble Mrs M.Y.Priolkar,  
Member(A)

Appearance:

Mr.R.S.Charpe  
Advocate for the  
Applicant.

ORAL JUDGMENT: Date:20-1-1993  
¶ Per M.Y.Priolkar, Member(A) ¶


This application was filed  
for recovery of overtime wages for the  
period from 20-9-81 to 10-7-82.

2. Learned counsel for the  
today  
applicant stated/that he wishes to  
withdraw this application and would  
like to seek his remedy at proper forum.

3. Accordingly this application  
is permitted to be withdrawn at the request  
of counsel for the applicant, with liberty  
to approach the competent authority or any  
~~other~~ competent court in accordance with  
law.

4. No order as to costs.

MD

  
(M.Y.PRIOLKAR)  
Member(A)